

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

inter-se seniority / experiences etc. of such of the substitute applicants, should also be taken note of.

Postal requisites not filed wrt or. dt. 1.5.02.

DS
6/5/02

Bench

The O.A. is disposed of as above. No costs.

Jahangir
MEMBER (JUDICIAL)

In view of disposal of the O.A., M.A. 370/02 is disposed of accordingly.

Copies of this order be sent to Respondents at the cost of the Applicant. Advocate for the Applicant undertakes to file the required postages by 3.5.2002, for transmission of copies of the order. On furnishing the required postages, free copies of the order be granted to both sides.

Jahangir
01.05.2002
MEMBER (JUDICIAL)

ORDER DT. 7-5-2002.

Postal requisites stated to have been filed in course of the day. Registry to verify, accept and take steps. Applicant is given liberty to file application within seven days. Advocate for the Applicant states that the applicant could not know the order dt. 1.5.2002, for which he has not yet ^{submitted} ~~submitted~~ his application. In this connection, he has also filed an MA No. 396/2002. Liberty is further granted to the applicant to file ~~their~~ applications within seven days from today. In the event such an application is filed within seven days from today, the Respondents shall accept the same and entertain the candidature of the Applicant. MA No. 396/2002 is accordingly disposed of.

Jahangir
07.05.2002
Member (Judicial)

Ref. OA. dt. 7-5-02

Postal requisites (in Regd. Post only) filed on 7-5-02

Free copies of final order dt. 1.5.02 and or. dt. 7-5-02 issued to counsel for both sides and also to all respondents by Regd. Post.

DS
8/5/02

P.S.P
S-2(T)